

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 106
(IB)-934(PB)/2019

IN THE MATTER OF:

Mathew Varghese and Ors.

.... Applicant/petitioner

v.

Pal Infrastructure and Developers Pvt. Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 17.07.2019

Coram:

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner
For the Respondent

Mr. Priyadarshi Gopal & Ms. Mrinalini Tandon, Advs.
Mr. Harsh Sinha, Adv.

ORDER

Mr. Harsh Sinha, Ld. Counsel for the corporate debtor states that an order to proceed exparte was passed against the corporate debtor on 13.06.2019. Ld. Counsel for the petitioner states that the service on corporate debtor was done through substituted service. Ld. Counsel for the respondent states that they had recently come to know about the publication of the said notice. Ld. Counsel further states that there is various winding up petitions pending before Hon'ble Delhi High Court against the said corporate debtor and details of those litigations is required to be brought before this forum in order to adjudicate the present petition. Ld. Counsel for the respondent seeks indulgence of the Court and request and is granted three days time to file appropriate application ~~for~~ setting aside the



exparte order dated 13.06.2019, with a copy in advance to the counsel opposite. Let a copy of the petition be served during the course of the day to the Ld. Counsel for the respondent.

List for further consideration on 23.07.2019.

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

17.07.2019
Ritu Sharma

Sd/-

(DR. DEEPTI MUKESH)
MEMBER(JUDICIAL)